

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No.416 of 2012

(Arising out of Order-in-Appeal No.414/2011 dated 18.11.2011
passed by the Commissioner of Central Excise (Appeals-II),
Bangalore.)

**M/s. Institute of Business
Management and Technology**

(Foundation For Advance and
Creative Education),
No.298, 100 Feet Ring Road,
4th Phase, 7th Block,
Banashankari 3rd Stage,
Bangalore-560 085.

Appellant(s)

VERSUS

**Commissioner of Central
Excise-Principal Commissioner
Of Central-Tax-Bengaluru West**

BMTC Building, Banashankari II Stage,
Bangalore-560 070.

Respondent(s)

APPEARANCE:

None appeared for the appellant.

Mr. Vinod Kumar Garhwal, Superintendent (AR) for the Respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

Final Order No. 20030 /2026

DATE OF HEARING: 19.01.2026

DATE OF DECISION: 19.01.2026

PER : D.M. MISRA

None present for the appellant. The matter has been listed on 04.04.2025, 06.05.2025, 17.06.2025, 04.09.2025 and today i.e. 19.01.2026. On all these occasions, neither any one appeared nor was there any request for adjournment. It seems that the appellants are not serious to prosecute the matter before this forum. Learned AR for the Revenue submits that

further adjournment will not yield any result. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in Open Court)

(D. M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

GM/Raja...